

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

9.

**IA-3265(MB)2024 IN
C.P. (IB)/312(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

Lic Housing Finance Ltd
Vs.

Shree Sainath Land & Development
(India) Private Limited

SECTION: 7, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-3265(MB)2024

1. Mr. Atishay Jain a/w Adv. Tanushree Sogani i/b. Adv. Kunal Kanungo, Ld. Counsel for the Applicant/RP present. None present for the Respondent.
2. This is an application filed by the Applicant/RP u/s. 12(2) seeking extension of 90 days from the date of expiry of 180 days being 31.05.2024 to 29.08.2024. Ld. Counsel for the Applicant submits that the 4 resolution plans were received from the PRAs, those are under consideration and therefore it is necessary that 90 days extension is required for completing the CIRP process. The CoC in its 6th meeting which was held on 10.05.2024, passed a resolution for 90 days extension with 86.68% of voting. In view of the above, 90 days extension (from 31.05.2024 to 29.08.2024) is allowed to that effect and IA-3265(MB)2024 is **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)